

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI

O.A.3276/2001 M.A.27/4/2001

Tuesday, this the 11th day of December, 2001

Hon'ble Shri Justice Ashok Agarwal, Chairman Hon'ble Shri S.A.T. Rizvi, Member (A)

- 1. CPWD Architect Association
 Through its General Secretary
 Nirman Bhawan
 New Delhi
- 2. CPWD Architect Association
 Through its President
 Nirman Bhawan
 New Delhi
- 3. Shri Sushil Kumar Chukhani, Architect Nirman Bhawan New Delhi
- 4. Shri V.K.Tiwari, Architect Nirman Bhawan New Delhi

..Applicant

(By Advocate: Shri Rajeev Sharma)

Versus

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- 1. Union of India through its Secretary, Ministry of Urban Development and Poverty Alleviation Nirman Bhawan New Delhi
- Union of India through
 its Secretary, Ministry of Department
 of Personnel and Training,
 North Block, New Delhi
- 3. Central Public Works Department (CPWD)
 Through Director General (W)
 Nirman Bhawan
 New Delhi

.. Respondents

ORDER (ORAL)

Hon'ble Shri S.A.T. Rizvi:

Heard the learned counsel for the applicants.

2. Cadre reviews in respect of Civil, Electrical, and Mechanical Engineering Branches of the CPWD have been carried out last in 1995. This has led, according to the learned counsel, to an urgent need to undertake and

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respect of the Central cadre review in complete Architectural Service (CAS) also functioning in the same Department, namely, CPWD. The learned counsel appearing on behalf of the applicants submits that there is a proposal to carry out the aforesaid cadre review but the same has been pending from 1992 onward. The delay has adversely affected the functioning and efficiency of the CAS which is supposed to render assistance to all the aforesaid Engineering Branches. For instances, according to the learned counsel, the work-load on the officers of the CAS has tincreased in consequence of the cadre review earlier carried out in respect of the Engineering Branches. A Committee to carry out the second cadre review of the CAS was set up on 28.5.1992 (copy placed on record). Thereafter, the matters have apparently not proceeded with any amount of expedition. On 21.8.2001, Shri N.C. Mandal, ADG (Arch.), who is a member of the applicant-association, filed a representation before the cadre review authority (copy placed on record) seeking expeditious conclusion of the cadre review proceedings. It was only thereafter that the concerned Department has sought comments from the Ministry of Urban Development. However, this was done on 8.10.2001. There is no progress ,of, any further development in the matter and, therefore, the applicant-association apprehends that the matter will be unduly delayed thereby affecting the efficient functioning of the CAS. The same is also bound to affect, according to the learned counsel, the service prospects of the members of the CAS.

3. We have considered the submissions made by the learned counsel and find that the ends of justice will be

duly met in this case by disposing of the present OA at this stage even without issuing notices with a direction to the respondents to consider the matter in the light of all the various representations made by the applicant-association and its members from time to time and pass a reasoned and a speaking order expeditiously and in any event within a period of six months from the date of service of a copy of this order.

4. The present OA is disposed in the aforestated terms at the admission stage itself. No costs.

Issue Dasti.

(S.A.T. Rizvi)
Member (A)

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Ashok Agarwal) Chairman